

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 108
CP No. (IB)- 27/7/JPR/2020
Under Section 7 of IBC, 2016

In the matter of:

Shri Rajesh Kumar Jalan & Ors.

...Financial Creditor

Versus

Jaipur Dream Buildcon Pvt. Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

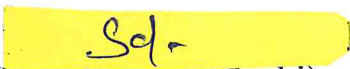
Present Through Video Conferencing: -

For the Financial Creditor : Nikhil Yadav, Adv.
For the Corporate Debtor : Prakul Khurana, Adv.
Ankit Sareen, Adv.

ORDER

Heard Mr. Nikhil Yadav, Adv. appearing on behalf of the Petitioner/ Financial Creditor. Mr. Prakul Khurana, Adv. along with Mr. Ankit Sareen, Adv. appearing on behalf of the Respondent/ Corporate Debtor. Mr. Nikhil Yadav, Adv. appearing on behalf of the Petitioner submits that the matter has been settled between the parties vide Settlement deed dated 14.10.2022. He seeks to withdraw this Petition. Permission granted. CP No. (IB)- 27/7/JPR/2020 is dismissed as withdrawn.


(Prasanta Kumar Mohanty)
Technical Member


(Deep Chandra Joshi)
Judicial Member

October 20, 2022